

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO. 751  
TO BE ANSWERED ON 07.02.2022**

**Regulation over School fee**

†751. **SHRI SANJAY SETH:**

Will the Minister of Education be pleased to state:

- (a) whether the Government has fixed any limit for the tuition fees charged from thousands of children of middle and lower middle class studying in private schools across the country, particularly in Jharkhand;
- (b) if so, the details thereof;
- (c) whether there are any guidelines of the Union Government regarding charging of tuition fees in a school and if so, the details thereof;
- (d) if not, whether the Government is contemplating to issue directions in this regard; and
- (e) whether the Government has issued any direction regarding exemption of tuition fees of school children during Corona period during which a large number of people were rendered jobless, children became orphans and business of several people shutdown and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUBHAS SARKAR)**

(a) to (e): Education is a subject of Concurrent List of the Constitution and schools, other than those owned /funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned.

Fee structure and fee revisions are regulated by the Acts and Regulations of the concerned State/ UT Governments.

The Central Board of Secondary Education (CBSE) has incorporated various provisions in Chapter 7 of Affiliation Bye-laws, 2018 related to school fee.

- 7.1 No Society/Trust/Company/School shall charge capitation fee or accept donations for the purpose of admission for pupils.
- 7.2 Admission Fee and Fee charged under any other head are to be charged only as per the regulations of regulations of the Appropriate Government.
- 7.3 Fees shall be charged under the heads prescribed by the Department of Education of the State/UTs.
- 7.5.1 Fee revision of schools shall be subject to laws, regulation and directions of the Appropriate Government.
- 7.5.2 Fee shall not be revised without the express approval of the School Management Committee or the process prescribed by the Appropriate Government under any circumstances.
- 7.6 The acts and regulations of the Central and State/UT Governments enacted/framed in connection with regulation of fee in respect of the various categories of the schools situated in the state will be applicable to the school affiliated with CBSE also.

Further Rule 7.6 of Affiliation Bye-laws, 2018 states that the acts and regulations of the Central and State/UT Governments enacted/framed in connection with regulation of fee in respect of the various categories of the schools situated in the state are applicable to the schools affiliated with CBSE also.

So far as schools affiliated to Central Board of Secondary Education (CBSE) are concerned, the Board has issued circular on 17<sup>th</sup> April, 2020 to all the State Education Department with the request to consider issuing suitable instructions on periodicity of payment of school fees and payment of salaries to the teaching and non-teaching staff to be applicable during the period of pandemic. The circular can be accessed on the website [https://www.lms.org.in/assets/front/pdf/Fee\\_payment\\_Circular\\_dated17April2020.pdf](https://www.lms.org.in/assets/front/pdf/Fee_payment_Circular_dated17April2020.pdf)

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